

University of Baroda

2059. { Shri P. H. Bheel:
Shri Gulshan:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that Maharaaja Saji Rao University of Baroda has recently formulated a course of Oil Technology for being imparted in that University;

(b) if so, whether the University Grants Commission has accorded necessary permission; and

(c) if not, the reasons therefor?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir. However, a proposal was received in 1961 from the University through the University Grants Commission for starting a course in Petroleum Technology at first degree level.

(b) No, Sir.

(c) Keeping in view the requirements of Petroleum Engineers in the country, the Expert Committee on Petroleum Technology did not consider it necessary to organize other centres of training in this field besides the then existing one at Indian School of Mines, Dhanbad.

12.14 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE.

(i) TO I.A.F. AIRCRAFT ACCIDENT

श्री हुकम चन्द कछवाय (देवास) : मैं अबिलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर प्रतिरक्षा मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

“वायु सेना के एक हवाई जहाज की 5 अप्रैल, 1965 को हुई दुर्घटना जिसमें वायुसेना के 5 अफसरों की मृत्यु हुई।”

The Minister of Defence (Shri Y. B. Chavan): Sir, an Otter aircraft on a normal routine flight in support of troops met with an accident. As a result two officers and three airmen were killed and one seriously injured. The accident occurred in Eastern Sector. The cause of the accident is not known. A Court of Enquiry has been ordered. The names of the officers are:

Persons who died:

- (i) Wing Commander M. S. Grewal.
- (ii) Flying Officer S. Kumar
- (iii) Warrant Officer B. M. Mazumdar.
- (iv) Capt. K. Raman.
- (v) LAC. A. N. Rajan

Person injured:

Flight Officer T. A. Raghu

श्री हुकम चन्द कछवाय : मैं यह जानना चाहता हूँ कि इस हवाई जहाज की दुर्घटना के फलस्वरूप मारे गये अफसरों के परिवार वालों को सरकार ने कोई तत्काल आर्थिक सहायता दी है और क्या इस बात की भी कोई छानबीन की गई है या करायी जायेगी कि विमान की उड़ान भरने से पहले यह देख लिया गया था कि विमान उड़ान भरने के लिए पूरी तरह समर्थ है, सभी प्रारम्भिक जांच पड़ताल करके इस बान का संतोष कर लिया गया था ?

Shri Y. B. Chavan: The Court of Inquiry will certainly go into all the aspects which ultimately led to the accident. About the aid to be given to the members of the bereaved families, certainly it will be considered and whatever is necessary will be done.

श्री यशपाल सिंह (कैराना) : जैसा कि पिछली दफा सदन में सरकार की ओर से कहा गया था कि इस बात के लिये इंस्ट्रक्शंस

दे दिये गये हैं कि एक हवाई जहाज में एक वक्त में ज्यादा आफिसर्स सवारी न करें, एक हवाई जहाज में सिर्फ दो या तीन को ही बैठने की इजाजत दी जाय तो मैं जानना चाहता हूँ कि इस हिदायत के ऊपर इस मामले में अमल किया गया था या नहीं किया गया था ?

Shri Y. B. Chavan: Normally, that rule is very strictly applied. That is on communication flights. But on purely operational flights you cannot restrict the number of persons. Further, this is the minimum necessary crew for the flight.

Mr. Speaker: We should take care to see that we do not give so much of publicity to the flying accidents that take place in our country.

Shri Ranga (Chittoor): So many officers go together in the same flight and therefore so many valuable lives are being lost.

Mr. Speaker: We have to give our officers training and during flying training accidents do occur.

श्री बागड़ी (हिसार): अध्यक्ष महोदय मैं चाहूँगा कि तीन, चार बुनियादी बातों का जबाब आ जाय। पहला तो यह कि उस हवाई जहाज में कितनी सवारियाँ थी और उन में से कोई बचा भी या नहीं? दूसरा यह कि किस समय यह उड़ान भरी गई और तीसरे यह कि कैसे यह हादसा पेश आया? वह छोटी मोटी वजह बतलाई जाय जिसकी वजह से यह हादसा हुआ। इन बातों का कौलिंग अटेंशन नोटिस के जबाब में कोई माफ़ उत्तर नहीं आया है। क्या यह उड़ान भरने से पहले इस बात की पूरे तरीके से जांच कर ली गई थी, कायदे और कानून के मुताबिक जहाज के उड़ान भरने से पहले जो तहकीकात की जाती है कि उसके उड़ने में कोई जोखिम नहीं है क्या इस बारे में जांच पड़ताल करके संतोष कर लिया गया था ?

Shri Y. B. Chavan: I presume these minimum precautions must have been taken. But, at the same time, I cannot give any final opinion about it. A Court of Inquiry is being held into this particular matter.

Mr. Speaker: Were there any survivors?

Shri Y. B. Chavan: One person survived and I have mentioned his name. These were the only people in the aircraft.

श्री मधु लिमये (मुंगेर): वह जो विमान गिर गया और इसमें कुछ लोग मर गये हैं वह विमान किस प्रकार का था अर्थात् वह किस जाति का विमान था ?

Shri Y. B. Chavan: It is an Otter type aircraft.

श्री किशन पटनायक (सम्बलपुर): पिछले साल जो भंयकर हवाई दुर्घटनाएं हुई थी उसके बाद मंत्रालय ने आगे के लिए जो जो प्रीकांशंस और ऐहतियात बतलाये हैं मौजूदा केस में उन पर अमल हुआ है या नहीं ?

Shri Y. B. Chavan: I have already made a statement on the floor of the House, giving a summary of the recommendations of the Committee and the steps taken thereon.

Shri P. Venkatasubbaiah (Adoni): It is really a very sad incident and our sympathies naturally go to the members of the bereaved families. But I would like to know from the hon. Defence Minister whether the proceedings, or at least findings, of the Court of Inquiry will be placed on the Table of the House?

Shri Y. B. Chavan: At the most, I can give the summary; I cannot give all the details.

श्री विश्वनाथ पाण्डेय (सलेमपुर): मैं यह जानना चाहता हूँ कि इस दुर्घटना के

सम्बन्ध में जो जांच कमेटी नियुक्त हुई है वह समिति कब तक अपनी रिपोर्ट दे देगी ?

Shri Y. B. Chavan: It is very difficult for me just now to mention the period. Normally, it takes a few weeks.

12.20½ hrs.

ELECTION TO COMMITTEE

COUNCIL UNDER INSTITUTES OF TECHNOLOGY ACT, 1961

The Minister of Education (Shri M. C. Chagla): Sir, I beg to move:

"That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act, for the next term commencing from the 15th May, 1965."

Mr. Speaker: The question is:

"That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act, for the next term commencing from the 15th May, 1965."

The motion was adopted.

12.21 hrs.

ANTIQUITIES (EXPORT CONTROL) AMENDMENT BILL*

The Minister of Education (Shri M. C. Chagla): Sir, I beg to move for leave to introduce a Bill further to amend the Antiquities (Export Control) Act, 1947.

12.19 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-second Report of the Committee on Private Members' Bills and Resolutions.

12.19½ hrs.

ESTIMATES COMMITTEE

SEVENTY-SECOND REPORT

Shri A. C. Guha (Barasat): I beg to present the Seventy-second Report of the Estimates Committee on the Ministry of Rehabilitation—Dandakaranya Project.

12.20 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SECOND REPORT

Shri Subodh Hansda (Jhargram): Sir, I beg to present the Second Report of the Committee on Public Undertakings on the Hindustan Insecticides Limited, New Delhi.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 7-4-65.